Sr. No. 03 Through video Conference

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EMG-CM No. 67-A/2020 in EMG-WP (C) No. 55-A/2020 EMG-CM No. 68-A/2020

Abdul Rashid Wani

.... Petitioner(s)

Through:-

Mr. Javaid Iqbal, Advocate and Mr. Suhail Ishtiaq, Advocate. (through video conferencing)

V/s

Union Territory of J&K & others

....Respondent(s)

Through:-

Coram:

HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

ORDER

EMG-CM No. 67-A/2020

Applicant seeks extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application same is allowed. Applicant is directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of.**

EMG-WP (C) No. 55-A/2020 EMG-CM No. 68-A/2020

Notice to the respondents in the main petition as well as CM, returnable within four weeks. Requisite steps for service with two weeks.

List on 14.07.2020.

In the meantime, respondent Nos. 7 to 10 shall not interfere with the execution of the work by the petitioner and in the event, petitioner approaches respondent Nos. 3 & 4, they shall provide him all assistance.

(Sindhu Sharma) Judge

SRINAGAR 28.05.2020 Ram Murti

